

Shri Abid Ali: May be so. If the hon. Member's information is like that I accept it.

Shri Palaniyandy: May I know whether any time limit has been fixed within which the units which have not yet implemented the award have got to implement it?

Shri Abid Ali: It should be within six weeks so far as the receipt of the report that I have just mentioned is concerned, and thereafter appropriate action will be taken.

Shri Ram Krishan Gupta: May I know whether it is a fact that the recommendations of the Wage Board have not been implemented in the Punjab Cloth Mills at Bhiwani; if so, what action Government propose to take in this matter?

Shri Abid Ali: In Punjab there are six mills out of which two have fully implemented, three have partially implemented and one has not implemented. This particular mill is covered by the Government's decision according to which the recommendations of the Wage Board do not apply.

Shri Tangamani: The hon. Deputy Minister stated that 33 mills are yet to implement this Wage Board's award. I would like to know the number of workers who will be covered in these 33 mills and the number of mills which have not implemented it in the Madras State? May I also know whether it is not a fact that the Wage Board considered the capacity of these mills and no question arises about their inability to pay?

Shri Abid Ali: In Madras, Sir, the number of mills which have not implemented this award according to my information covers only 2233 workers. In the mills which have implemented the award the number of workers is 90,733 and in the mills which have partially implemented the number of workers is 1,535. So, 2233 workers only are those to whom this benefit has not reached and, of course, as I have said earlier, an enquiry will be made.

Shri S. M. Banerjee: If these 33 mills which have not yet implemented the award fail to implement it within six weeks as the hon. Deputy Minister stated, will Government proceed with the legislation?

Shri Abid Ali: It should be appreciated that even in case of awards which are statutorily applicable some percentage of the employers do not implement them and in their case legal action is taken, when sometimes they go into liquidation. The hon. Member should appreciate that out of about nine lakh workers only less than three per cent have not received the benefit, and when it is voluntary and not legally applicable it should be appreciated that the work has been done very well and in a very satisfactory way. With regard to others also it is not that there is only inability; it is unwillingness and in some cases inability also. As I have said earlier, investigation is being made and wherever it is unwillingness appropriate action will be taken.

Buildings for Posts and Telegraphs Department

*865. { Shri Bhakt Darshan:
Sardar Iqbal Singh:
Shri A. M. Tariq:

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 1756 on the 27th April, 1961 and state:

(a) the extent of progress made so far in its work by the special wing of the C.P.W.D. set up for the construction of the buildings for Posts and Telegraphs Department; and

(b) the nature of construction work approved under it for the financial year 1961-62?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) It is rather early to assess the progress effected by the creation of this wing.

(b) The work consists of the construction of a large number of office buildings for the Posts and Telegraphs

Department, Telephone Exchanges, residential quarters, Post Office buildings, Rest Houses.

श्री भक्त दर्शन : श्रीमन, क्या माननीय मन्त्री जी के ध्यान में यह बात आयी है कि स्टाफ की कमी की वजह से अभी तक पूरी प्रगति नहीं हो रही है, यानी जब तक कम से कम एक सरकिल में एक ऐंजीनियरिंग इंजीनियर नहीं रखा जाता तब तक काम को पूरी प्रगति नहीं हो सकती। क्या इस पर विचार किया जा रहा है ?

Shri Anil K. Chanda: It is a fact that the posts have not yet been manned, but so far as the senior posts, particularly the executive engineers' posts, are concerned, they have all been filled. From the list that has been supplied to me I find that quite a number of lower posts, like that of section officers, overseers and clerical staff have not yet been filled.

श्री भक्त दर्शन : श्रीमन, क्या यह सत्य है कि संचार मन्त्रालय में यानी कम्युनिकेशन्स मिनिस्ट्री में इस मन्त्रालय को यह लिखा है कि इस काम से उनको पूरा सन्तोष नहीं है क्योंकि काम बहुत ढीले ढंग से हो रहा है और जो उम्मीदें वे रखते थे वे पूरी नहीं हो रही हैं ? इसलिए क्या अब इस काम में कुछ तेजी लायी जायेगी ?

Shri Anil K. Chanda: It is a fact that the progress has not been very satisfactory. But the reason, as I said, is that this new wing was created only a few months ago and up till now all the posts have not been filled up. Apart from that, it is found that considering the workload of this wing some more additional posts would be necessary and the Chief Engineer has prepared a schedule. We have approached the Home Ministry and Finance Ministry for the creation of these new posts.

Shri A. M. Tariq: With reference to part (a) of the question, the hon. Deputy Minister has stated that it is rather early to assess the progress effected by the creation of this wing.

It is repetition of the same answer which he gave on 27th April 1961, when he said that it is rather too early to assess the improvements effected on the formation of the Wing. He has repeated the same reply after 7 or 8 months. May I know the reason for there being no progress at all and how long will it take to make some progress?

Shri Anil K. Chanda: It is for the purpose of expediting the work that a new wing had been created. After all, it was opened only six or seven months ago, and the work is scattered all over the country. Most of the work is very small in nature and in distant parts of the country where it is difficult to get a contractor to do the work and so, very often, it has to be done departmentally.

Shri S. C. Samanta: May I know whether the special wing of the CPWD which has been formed will in any way be able to clear the arrears before the end of this year and also cover new works in 1961-62?

Shri Anil K. Chanda: I am afraid, I am not in a position to give a specific answer to the question. But the very fact that more officers have been put into this work and a new wing has been created obviously indicate that more work would be done. During the Third Plan the Communications Ministry desire to have considerable augmentation of their work, and it is because of this that I said that our Chief Engineer considers that there should be some more posts created, and we have already approached the Home and Finance Ministries for the sanction of these posts.

श्री ए० ए० द्विवेदी : मैं यह जानना चाहता हूँ कि क्या इस बात में कुछ सच्चाई है कि पोस्ट एण्ड टेलीग्राफ के लिये जो पहले बिल्डिंग बनायी गयी थी उसने अब डाइरेक्टर का गण हूँ, और अब यह बिल्डिंग क्यों बनायी जा रही है, और इस पर कितना व्यय पड़ेगा ?

Shri Anil K. Chanda: No, Sir. I believe the hon. Member wants information about a particular building. I

do not know how it was put to use. It has been given over to the P. & T. Department and it is for them to put the building to the best use.

Shri M. L. Dwivedi: He has not replied to the second part of the question. What is the cost of the present building to be constructed?

Shri Anil K. Chanda: I am afraid, the hon. Member will have to ask a separate question.

Shri Bangshi Thakur: In view of the fact that the Government of India have allotted money for the construction of a posts and telegraphs office building in Agartala, because the present old building does not accommodate the ever-increasing volume of work, as the money is allowed to lapse every year, may I know whether the construction work will be taken up this year or not?

Shri Anil K. Chanda: As far as I know, there may be a 100,000 buildings for the department in this country. How can I answer about each and every building off-hand? If the hon. Members could write to me about any particular building, I will supply the information.

Shri Bangshi Thakur: Every year money is allotted and every year the money is lapsing.

Mr. Speaker: Probably, the hon. Member wants fair distribution among the States.

Shri Anil K. Chanda: So far as the engineering work in that particular State is concerned, they had hardly any organisation of their own. Therefore, of necessity there has been some delay in the execution of works in Tripura State.

Shri Yadav Narayan Jadhav: May I know whether any tentative plan has been prepared for this purpose that places having a population of one lakh and more will be covered within the next five years.

Shri Anil K. Chanda: It is for the Communications Ministry to decide whether they would like us to do that.

श्री मन्त बर्मान : श्रीमन् मेरे प्रश्न के दूसरे खण्ड का जो उत्तर दिया गया वह स्पष्ट नहीं है। मैं यह जानना चाहता था कि सन् १९६१-६० में कितने रुपए का काम होगा। मुझे बताया गया कि बिल्डिंग्स तो बनेंगी। लेकिन मैं जानना चाहता हूँ कि क्या इस साल पहले में ज्यादा काम होगा ?

Shri Anil K. Chanda: The hon. Member's question referred to the nature of the construction and, therefore, I gave a description of the works that would be undertaken. As far as I know, in 1961-62 the work contemplated would cost about Rs. 2 crores, in 1962-63 Rs. 3 crores and so on; that is to say, an additional construction of a crore is contemplated every year.

Export of Iron-ore

*867. **Shri Damani:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether State Trading Corporation of India has been successful in negotiating long-term agreements for the sale of iron-ore to foreign countries; and

(b) if so, the details thereof?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) A statement showing the long term agreements concluded with various countries for supply of Iron Ore, is placed on the Table of the House. [See Appendix III, annexure No. 22A].

Shri Damani: According to the statement, a sale of two million tons of iron ore has been negotiated with Japan over a period of five years. May I know how the terms and conditions of this new sale compare with our previous sales to Japan?

Shri Kanungo: The price for each year is concluded by negotiation. The prices are fixed on terms of international prices ruling at that time. For